

3

O.A. No. 297 of 2011

Jamuna Murmu.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 13.05.2011

CORAM:

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondent-Railways and perused the records on the question of admission.

In the instant case, the applicant is a retired Multi Purpose Khalasi under the Respondent-Railways having retired from service from 28.02.2010. Her grievance is that she is entitled to 1st and 2nd Financial Upgradation under the MACP Scheme w.e.f. 1.9.2008. In this connection, her representation preferred to Sr. Personnel Officer (Respondent No.2) vide Annexure-A/4 dated 3.5.2010 having yielded any fruitful result, this Original Application has been filed by the applicant seeking direction to the Respondent-Department to grant in favour of the applicant 1st and 2nd Financial Upgradation under the MACP Scheme w.e.f. 1.9.2008 and pay her the differential arrears



salary, DCRG, Leave Salary, Commuted Value of Pension and Pension etc.

I have heard the Ld. Counsel for the parties. As agreed to by the Ld. Counsel for the parties and without going into the merit of the case, I direct Respondent NO.3 to consider and dispose of the pending representation of the applicant as at Annexure-A/4 within a period of 60 days from the date of receipt of a copy of this order under intimation to the applicant.

With the above observation and direction, this O.A. is disposed of at the stage of admission itself.

As submitted by Sri N.R.Routray, Ld. Counsel for the applicant, copies of this order, along with copies of the O.A., be sent to respondent No. 2 and 3 at his cost and free copies of this order be made over to the Ld. Counsel for the parties.


MEMBER (Judl.)